

(3)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A. NO: 811/91 199
T.A. NO: ---

DATE OF DECISION 5-2-1992

Chand Mal Verma Petitioner

Mr. K.S. Kalappura Advocate for the Petitioners

Versus
Deputy Director General, NCC and two ors.
Respondent

Mr. J.G. Sawant Advocate for the Respondent(s)

CORAM:

The Hon'ble Mr. Justice U.C. Srivastava, Vice Chairman

The Hon'ble Mr.

1. Whether Reporters of local papers may be allowed to see the N Judgement ?
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the No Judgement ?
4. Whether it needs to be circulated to other Benches of the Ad Tribunal ?


(U.C. SRIVASTAVA)
Vicechairman

mbm*

MD

(4)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.811/91

Chand Mal Verma,
Flat No.3233/77/7,
C.G.S.Quarters,
Antop Hill,
Bombay - 400 037.

.. Applicant

vs.

1. Brig V.Y.Bhave,
Deputy Director General,
National Cadet Corps
Directorate,
Maharashtra,
18/19, Pilot BunderRoad,
Colaba,
Bombay - 400 005.

2. Lt Col JS Sandhu,
Deputy Director(Administration),
NCC Directorate, Maharashtra,
18/19, Pilot Bunder Road,
Colaba,
Bombay - 400 005.

3. Shri BS Buam,
Adm Officer(Civ)
NCC Directorate,
Maharashtra,
18/19, Pilot Bunder Road,
Colaba,
Bombay - 400 005.

.. Respondents

Coram: Hon'ble Shri Justice U.C.Srivastava
Vice-Chairman.

Appearances:

1. Mr.K.S.Kalappura
Advocate for the
Applicant.

2. Mr.J.G.Sawant
Advocate for the
Respondents.

ORAL JUDGMENT: Date: 5-2-1992
(Per U.C.Srivastava, Vice-Chairman)

Reply has been filed by the respondents.

2. Mr.J.G.Sawant appearing on behalf of the respondents states that the impugned order has already been cancelled and copy of the said order has also been filed.

3. In view of the averments made by the counsel and supported by the documents this application ~~maxximum~~ is dismissed having become infructuous.


(U.C.SRIVASTAVA)
Vice-Chairman